

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 4
CP(CAA)/37(AHM)2021
in
CA(CAA)/35(AHM)2021

Order under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Rama Crimpers Pvt Ltd
Rama Polysynth Pvt Ltd
Rama Synsilk Mills Pvt Ltd
Jagdish Silk Mills Pvt Ltd
Swati Processors Pvt Ltd
Rama Tradelink Pvt Ltd
Harmony Logistics Pvt Ltd
Sunflower Infrastructure Pvt Ltd
Lifelong Infrastructure Pvt Ltd
Lion Organisers Pvt Ltd
Face Developers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..13/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant : PCS Mr. Kunjal Dalal
For the Respondent :

ORDER

The Report of Chairman by way of an Affidavit is filed.

The Proof of service of notice on statutory authorities is filed.

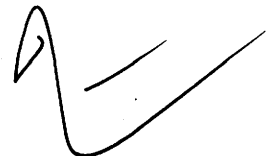
No representation received from the other statutory authorities.

Heard the arguments of learned PCS for Petitioner.

The Petition is admitted.



Vaishali

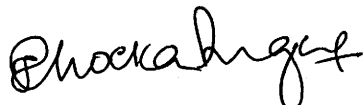


The Petitioner shall advertise Notice of hearing of this petition in "Times of India" in English and "Gujarat Mitra" in Gujarati Surat Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to Regional Director, Registrar of Companies, Official Liquidator and Income Tax Authority informing the date of hearing.

Meanwhile the Petitioner may file reply, if any, on representations of the Statutory Authorities.

List the matter on 07.09.2021 for hearing.



(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)